GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO.2697
TO BE ANSWERED ON 11th August, 2021

Tax exemption to BCPL under NEIIPP

2697. Shri Ajit Kumar Bhuyan:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Brahmaputra Cracker and Polymer Limited (BCPL) is entitled for exemption of income tax under North-East Industrial and Investment Promotion Policy (NEIIPP);
(b) if so, the details thereof;
(c) whether BCPL has been availing any subsidy on transportation of its finished products outside the State of Assam;
(d) the marketing margin accruing to BCPL or GAIL;
(e) whether it is also a fact that an MoU has been signed by Central Government clearly indicating the core motive of BCPL to promote plastic industries in Assam; and
(f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)

(a) and (b) No Sir. There is no income tax benefit to Brahmaputra Cracker and Polymer Limited (BCPL) under the NEIIPP. `` ` ….

(c) BCPL has been registered as a new unit under Freight Subsidy Scheme (FSS) of Government of Assam.

(d) BCPL has entered into marketing agreement with GAIL on 11.03.2016 for marketing all of its products and by-products against a commission @ 2.4% of net sale realization.

(e) and (f) No MoUhas been signed by Government of India.

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